



BMS EDUCATIONAL TRUST
B.M.S. COLLEGE OF LAW

Bull Temple Road, Basavanagudi, Bengaluru - 560019
Website: www.bmscl.ac.in | Phone: 080 - 2667 9336, 2660 2430
(Affiliated to Karnataka State Law University and Approved by Bar Council of India)

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**B.M. SREENIVASIAH
MEMORIAL 8TH NATIONAL
MOOT COURT
COMPETITION, 2023**



04 to 06 August, 2023



B.M.S. College of Law, Bengaluru

**An IQAC
Initiative**

FOUNDERS



Late Sri. B. M. Sreenivasaiah
Founder



Late Sri. B. S. Narayan
Donor Trustee

VISION

Imparting quality legal education and setting up new standards by:

- Inculcating a sense of professionalism.
- Creating a sense of Rule of Law and responsibility towards society.
- Providing globalized legal education.

MISSION

- Providing an excellent, affordable and distinctive education.
- Promoting legal knowledge and service to enrich the legal profession and communities we serve.
- Capitalize on the unique environment in which we are located.

COUNCIL OF TRUSTEES



Dr. B. S. Ragini Narayan
Donor Trustee, BMSET,
Chairperson, BMSET, BMSCW and ICD



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Sri. Ravi Venkatesam
Trustee, BMSET,
Chairman, BMSSA & BMSCA

ABOUT THE INSTITUTION

B.M.S. College of Law, a premier institution of excellence in imparting legal education, was started during the academic year 1963-64 by Late Sri. B S Narayan, Donor Trustee, under the aegis of BMS Educational Trust. The trust is named after Sri. B M Sreenivasaiah, a great visionary and philanthropist conferred with the title of "Rajakarya Prasaktha" by the then Maharaja of Mysore in the year 1946.



The B.M.S. Educational Trust runs the following highly reputed Institutions providing education to around 25000 students in areas like Law, Engineering, Science, Commerce, Information Technology and Architecture viz.,

- *B.M.S. College of Engineering*
- *B.M.S. College of Law*
- *B.M.S. College for Women*
- *B.M.S. PU College for Women*
- *B.M.S. College of Arts & Commerce*
- *B.M.S. Evening College of Engineering*
- *B.M.S. Institute of Technology*
- *B.M.S. School Architecture*
- *B.M.S. Evening College of Arts & Commerce*
- *B.M.S. Training & Research Institute*
- *B.M.S. Center for Executive Education & Distance Learning*
- *B.M.S. College of Commerce & Management*

B.M.S. College of Law is affiliated to Karnataka State Law University and approved by the Bar Council of India, New Delhi. The college imparts education in B.Com. LL.B., B A. LL.B., & LL.B., 5 & 3 Year Degree Courses. The college takes pride in its distinguished legacy of legal luminaries like Hon'ble Mr. Justice E. S. Venkataramaiah, Former Principal, B.M.S. College of Law, 19th Chief Justice of India., Hon'ble Mr. Justice M. N. Venkatachalaiah, 25th Chief Justice of India., Hon'ble Mr. Justice Rama Jois, former Chief Justice of Punjab and Haryana High Court and former Governor of State of Bihar., Hon'ble Mr. Justice H. G. Bala Krishna (Late), former Judge, High Court of Karnataka., Hon'ble Mr. Justice S. R. Nayak, former Judge, High Court of Karnataka & former Chief Justice of High Court of Chhattisgarh & former Chairman of Karnataka State Human Rights Commission., Prof. Lakshmi Sagar, former Minister of Law & Parliamentary Affairs, Government of Karnataka., Dr. B. V. Acharaya, Senior Advocate, former Advocate General, Govt. of Karnataka, former Member Law Commission of India being associated with the institution in various capacities.

Hon'ble Mr. Justice C. N. Aswathanarayana Rao, Hon'ble Mr. Justice R. Gururajan, former Judges of High Court of Karnataka., Hon'ble Mr. Justice S. R. Bannurmath, former Chief Justice of High Court of Kerala and former Chairperson, MSHRC., Sri K. Jairaj, IAS (Retd.), Sri. Madan Gopal, IAS (Retd) former Additional Chief Secretary, GoK, Dr. Ragini Narayan, Donor Trustee, BMSET have served as Chairpersons of the College. Sri. Aviram Sharma is currently heading the institution as Chairman.

Hon'ble Mr. Justice Nagarjuna Reddy, Former Judge, High Court of Andhra Pradesh., Hon'ble Mr. Justice S. N. Sathyanarayana, Hon'ble Mr. Justice P. S. Dinesh Kumar, Hon'ble Mr. Justice Neranahalli Srinivasan Sanjay Gowda, Hon'ble Mr. Justice Mahesh Nagaprasanna, Judges of High Court of Karnataka, Sri. P. R. Ramesh, Sri. Srinivas Badri, Prof. Ravi Varma Kumar, Sri. D. Nanjunda Reddy, Sri. S N Murthy, Senior Advocates are the proud Alumni of the institution.

ABOUT THE MOOT COURT SOCIETY

*The B.M.S. College of Law's Moot Court Society was established to foster students' interests in the activity of mooting, assist them in learning the nuances of legal research, give them a firm grasp on the use of online legal databases, organise research into concise and understandable legal arguments on the issues presented in a moot proposition, and culminate all of this in a winning argument in a moot court competition. The Society periodically holds workshops and training programmes to polish the drafting and persuasive skills of budding legal brains. It conducts a variety of internal moot court competitions through the faculty and student body, enabling students to compete in national and international external moot court competitions. The society also organizes one of the most prestigious **B.M. Sreenivasaiah National Moot Court Competitions every year**. To continue this legacy, Moot Court Society of B.M.S. College of Law is conducting the **B.M. Sreenivasaiah 8th National Moot Court Competition, 2023 from 04-06 August, 2023**. The said competition will provide with a platform to the students across the nation to hone their mooting, research and communication skills.*



Invitation

B.M.S. College of law is proud to announce the 8th Edition of B.M. Sreenivasaiah Memorial National Moot Court Competition, 2023 scheduled to be held from 04 to 06 August, 2023. The institution with an aim to create a courtroom experience and build the court crafts among the law students, organises National Moot Court Competition every academic year.

This year's case has been drafted to test the interpretative skills, research aptitude and observatory skills of ongoing legal debate in the country on the issue of Intricacies of Homosexual relationship and its legal implications.

The competition provides excellent opportunity to passionate law students to involve themselves in intellectual discourse over the days of Moot court competition.

The event will take place at B.M.S. College of Law, Bengaluru. To ensure the comfort of the participating teams, an orientation program has been scheduled on the 04th of August to guide the participants about the conduct of the competition.

On behalf of the entire fraternity of B.M.S. College of Law, invitation is hereby extended to your esteemed institution to participate in the moot court competition.

Looking forward for your team's participation.

Contact: Regarding any queries you may drop an email at: mcs@bmscl.ac.in

*Ms. Sahana Florence
Faculty co-ordinator,
B.M.S. College of Law*

*Dr. Anitha F N D' Souza
Principal,
B.M.S. College of Law*

IMPORTANT DATES

<i>Last date for receipt of Provisional Registration through Google form</i>	<i>15 June, 2023</i>
<i>Final Registration and payment of Registration Fee</i>	<i>20 June, 2023</i>
<i>Last date for queries regarding the problem</i>	<i>25 June, 2023</i>
<i>Last date for submission of Moot Memorials (Soft Copy)</i>	<i>15 July, 2023</i>
<i>Last date to receive Hard Copy of the Memorial and registration forms</i>	<i>20 July, 2023</i>
<i>Inaugural Program</i>	<i>04 August, 2023</i>
<i>Researcher's Test</i>	<i>04 August, 2023</i>
<i>Draw of Lots for Preliminary Rounds</i>	<i>04 August, 2023</i>
<i>Preliminary Rounds and Quarter Final</i>	<i>05 August, 2023</i>
<i>Semi Final and Finals</i>	<i>06 August, 2023</i>
<i>Valedictory Program</i>	<i>06 August, 2023</i>

Registration Amount shall be paid through NEFT/UPI Payments to the following Account

<i>Name of Bank</i>	<i>Indian Bank</i>
<i>Account Number</i>	<i>20022950403</i>
<i>IFSC</i>	<i>IDIB000B605</i>
<i>Branch</i>	<i>Basavanagudi, Bengaluru</i>
<i>In Favour of</i>	<i>Principal, BMS College of Law, Bengaluru</i>



Scan to pay

PRIZES & AWARDS

Sl. No.	Citation	Awards
<i>1</i>	<i>Winners</i>	<i>₹.35,000 + Trophy + Certificate</i>
<i>2</i>	<i>Runners-Up</i>	<i>₹.30,000 + Trophy + Certificate</i>
<i>3</i>	<i>Best Written Submission</i>	<i>₹.5,000 + Trophy + Certificate</i>
<i>4</i>	<i>Best Orator – Male</i>	<i>₹.5,000 + Trophy + Certificate</i>
<i>5</i>	<i>Best Orator – Female</i>	<i>₹.5,000 + Trophy + Certificate</i>
<i>6</i>	<i>Best Researcher</i>	<i>₹.5,000 + Trophy + Certificate</i>

Every Participating Team shall be awarded a “Token of Appreciation and Certificate of Participation”

MOOT PROPOSITION

1. Numenor is a culturally rich and ethnically diverse nation. Its population is made up of people who identify themselves with different religious beliefs and ideologies and have the freedom to profess their respective faith, as the freedom of thought and conscience is deeply ingrained into the socio-legal fabric of Numenor, which declared itself a secular democratic republic by adopting a written constitution which guarantees the same, shortly after attaining independence from Gondor more than seven decades ago. Numenor had been under the rule of Gondor for over two centuries following the colonisation of Numenor by Gondor.
2. Originally, Numenor was a liberal society for most part of its civilised existence as the principal religion that was practised in the region, that is Sanatana dharma, professed an inclusive and tolerant way of life. However, after centuries of invasions by foreign nations and the integration of immigrants from different cultures into the Numenorian society and also due to the internal hardening of the religion with a tendency towards conservativeness, Numenor became a heterogenous mix of cultures, religious beliefs and practices and the cohesive nature of the Numenorian society was sometimes threatened by the conflicts that arose amongst the diverse religious denominations that came to make up the Numenorian society.
3. The most recent major addition to this societal hodge-podge had been the imposition by Gondor of its own set of laws upon Numenor during its colonisation, which were based on the then prevalent religious beliefs, morality, and practices and also the social norms and customs that were being followed in Gondor. On their part, the Gondorians tried to codify the religious customs and practices of the major Numenorian religions by making personal laws based on the same, but the other laws that were meant to have a more secular application also attained a character based on Gondorian social beliefs and morality. The Gondorians steered clear of making secular laws across all fields out of fear of facing resistance from the different sects of the Numenorian society.
4. As such, when Numenor finally attained independence from Gondor, Numenor inherited a legal system that was steeped in Gondorian legacy, and it took Numenor several decades to overhaul such laws and rid itself of this colonial vestige, when ironically, Gondor itself did away with many such laws and had adopted a more liberal and socially inclusive legal regime over the last few decades.
5. Pertinent to note, however, was the fact that at the time of adopting its constitution, Numenor had consciously recognised the right of its citizens to practice their own religion and profess their own faith as a fundamental right, while at the same time, had also cast an obligation upon the Numenorian State to endeavour to secure for the citizens a uniform civil code throughout the territory of Numenor under Article 44 of its Constitution.

6. While things stood thus, there was a wave of social reform that was sweeping through the Numenorian society, and the greatest thrust for this came from the judiciary, which, in recent judgments, had declared certain archaic colonial laws as unconstitutional. The most notable amongst them was the declaration as unconstitutional of Section 377 of the Numenorian Penal Code pertaining to criminalisation of homosexual acts. It was viewed as the judicial recognition of the right of consenting adults to engage in homosexual acts without facing prosecution and was seen as one of the first steps towards ending discrimination and ostracising of homosexuals in the Numenorian society.
7. Following this judgment, many Numenorian citizens who were homosexuals were able to come out in the open about their sexual preferences without fear of being prosecuted by the State. One such couple was Sam Magpie and Drofo Collins, who had secretly been in a homosexual relationship for a few years before the judgment came to be passed and were looking forward to formalising their relationship.
8. Like several homosexual couples, Sam and Drofo had been emboldened to make their relationship public, however, there was very little legal benefit that they could enjoy from their relationship apart from social recognition. Things that a heterosexual couple could take for granted, such as adoption rights, inheritance rights etc., were still unavailable to them as their union was not recognised legally as 'marriage' under the Special Marriage Act, 1954. In a sad turn of events, Drofo met with an accident while they were hiking on Mt. Kloom in Mordor and had to be immediately operated upon. As Sam was not recognised as his spouse, he was not able to give his consent for carrying out an important surgical procedure, and they ended up losing Drofo.
9. Deeply saddened by this, Sam filed a petition before the Supreme Court of Numenor, to declare that the civil union of two individual homosexual adults should be legally recognised as 'marriage' and be entitled for registration under the Special Marriage Act, 1954. There was an application filed by the Zakarum Personal Law Board, representing members of the Zakarum religion that does not recognise homosexual unions, to intervene in the said Petition and be allowed to object to the same, on the ground that making such a declaration would be against secular principles and encumber upon their right to follow their religious laws that do not recognise homosexual relationships as normal.
10. At about the same time, an petition came to be filed by one Mr. Saruman against his homosexual live-in partner Mr. Sauron under Section 125 of the Cr. P. C, seeking maintenance from him before the jurisdictional magistrate in the city of Isengard. The Magistrate dismissed the petition stating that such an application could only be filed by the wife or a female live-in partner of the Respondent, and that Saruman, being the male homosexual live-in partner of Sauron, could not maintain such an petition. Mr. Saruman realised that the provision of law itself was gender specific,

and he would never be able to succeed, and as such, filed a Writ Petition before the Hon'ble Supreme Court of Numenor, seeking a declaration to render Section 125 to be interpreted in a gender-neutral manner, and to confirm the right of a homosexual live-in partner to claim maintenance under Section 125 of the Cr.P.C.

11. While the above was afoot, Legolas and Gimli had rescued a little girl named Galadriel on their trip to Moria, who had been orphaned after her parents were killed in an avalanche, and they had both grown quite fond of her and wanted to adopt her but were unable to do so as the law did not permit them to adopt a girl child. A writ petition came to be filed before the Hon'ble Supreme Court of Numenor jointly by Mr. Legolas and Mr. Gimli, to declare as unconstitutional the provisions of the Numenor Adoption and Maintenance Act, 1956, the Guardianship and Wards Act, 1980, and the Juvenile Justice Act, 2015, that prevent homosexual couples from adopting children. The National Commission for Protection of Child Rights (NCPCR) has approached the Hon'ble Supreme Court and also filed an intervention application to object to the petition on the ground that such a declaration would be prejudicial to the rights of the child for various reasons.
12. The Supreme Court has taken up all these matters and clubbed them for joint hearing by framing the following points for consideration:
 - i. Whether the Right to Marry can be declared as a fundamental right including for homosexual couples?
 - ii. Whether the provisions of the Special Marriage Act, 1954 can be interpreted in favour of homosexual couples?
 - iii. Whether the right to claim maintenance under Section 125 of the Code of Criminal Procedure, 1973, is liable to be read gender neutrally, and can be extend to persons in a homosexual relationship?
 - iv. Whether the provisions of the Numenor Adoption and Maintenance Act, 1956, Guardianship and Wards Act, 1980, and the Juvenile Justice Act, 2015, are discriminatory and unconstitutional in nature towards the homosexual couples?

The matter stands posted for final arguments on 6th August, 2023 before the Hon'ble Supreme Court of Numenor.

Note:

All laws including the Constitution of Numenor are pari-materia to India.

Disclaimer:

The moot proposition is not intended to and does not attempt to resemble any incident, organisation or any person living or dead. All situations in the Moot Court Problem are fictitious and any resemblance to any incident, organisation or person, if any, is not intended, but merely coincidental.

RULES AND REGULATIONS

ELIGIBILITY:

The competition is open to bona-fide undergraduate students from recognized Colleges/Institutions/Universities currently pursuing Bachelor's Degree in Law either 3 Year LL.B. or 5 Year LL.B. Program.

DATE AND MODE OF CONDUCTING:

The competition shall be held at B.M.S. College of Law, Bengaluru from 04 to 06 August, 2023.

DRESS CODE:

Girls : Black trousers, White shirt, Black blazer and Black formal shoes.

Boys : Black trousers, White shirt, Black tie, Black blazer and Black formal shoes.

LANGUAGE:

The entire proceedings of the competition, written as well as oral shall be in English.

TEAM COMPOSITION:

Each team shall comprise a maximum of three (03) members and a minimum of two (02) members consisting of either two speakers and one researcher or two speakers. This number cannot be modified under any circumstances. Teams shall identify the speakers and researchers during registration. No swapping of designation of members shall be allowed. Not more than one team shall be allowed to register and participate in the competition from the same College/Institution/University.

REGISTRATION:

•Teams are required to complete their Provisional Registration on or before **15 June, 2023**.

•The Provisional Registration shall be done by scanning the QR code:



•The final registration shall be completed on or before **20 June, 2023** along with payment of Registration fee of ₹.4,000/-. No refund of the registration fee shall be entertained in any circumstances. Registration form must be accompanied with a bonafide student certificate to participate in the competition from the Head of the Institution of the Law School of the participating team. Registration form is attached with the Brochure. Registration form, bonafide certificate and the Registration fee paid receipt shall be sent to the organizers email-id mcs@bmscl.ac.in on or **before 25 June, 2023**.

•The registration process shall be deemed complete only after the receipt of the Registration fee which is non-refundable

•A confirmation mail shall be sent from the organizers on receipt of the final registration form along with registration fee paid receipt.

•**Note:** *Hard copy of the Duly filled registration form (Enclosed), Bona-fide certificates and fee paid receipt shall reach organizers by **20 July, 2023.***

•*The entries are restricted to **32 (Thirty Two)** teams on first come first serve basis along with completion of the final registration process.*

ALLOTMENT OF TEAM CODE:

Each team will have a team code allotted by the organizer and the same will be sent through e-mail to the participants. Participants are strictly required to maintain confidentiality of the team codes. Disclosure of identity of the parent college/institution/university shall be made only in the registration form and in case of any breach at any other point of time during the competition, shall be liable for penalty which includes disqualification.

MEMORANDUM OF WRITTEN SUBMISSION GUIDELINES:

The following requirements must be strictly followed with respect to submission of Memorandum of Written Submissions. Non- conformity to the same shall attract penalties while awarding marks thereon.

- a) *Each team must prepare Memorandum of Written Submissions for both sides to the dispute (Petitioner/Appellant and Respondent).*
- b) *Once the Memorandum of Written Submissions has been submitted, no revisions, supplements, or additions will be allowed, however, teams may submit annexure in the beginning of each round.*
- c) *Teams shall send the soft-copy of the Memorandum of Written Submissions in M.S. Word .doc/.docx and PDF format to mcs@bmscl.ac.in latest by **15 July, 2023** with a subject line 'Memorandum of Written Submissions for Team Code ___) and **4 hard copies** for both the sides (Petitioner and Respondent) shall reach the organizer by **20 July, 2023.** Kindly note that failure to submit the physical copies shall lead to disqualification of the team.*
- d) *The file name of the soft copy of Memorandum of Written Submissions shall contain only the team code and the representation in the following format (for example: – for team code 01, the file names will be 01P and 01R, as 'P' stands for Petitioners and 'R' for Respondent)*
- e) *Every rule not adhered to shall lead to a deduction of 2 marks each and the late submission of Memorandum of Written Submissions shall lead to a deduction of 3 Marks per day of delay.*
- f) *Teams shall cite the authorities in the Memorandum of Written Submissions using footnotes only using the 21st Bluebook edition. Explanatory or illustrative footnotes are not allowed.*

- g) *The Memorandum of Written Submissions have to be submitted on typed A4 size paper printed on one side and must contain the following mandatory heads:*
- *Cover page shall include the team code on top right corner of the page, cause title (identity of the college/ participant should not be disclosed), the side of the memorial (Petitioner/Appellant or Respondent), name and place of the forum, the relevant legal provision under which it is filed and the year of the competition.*
 - *Table of Contents*
 - *Table of Abbreviations*
 - *Index of Authorities*
 - *Statement of Jurisdiction*
 - *Statement of Facts (not exceeding 1 page)*
 - *Issues Raised*
 - *Summary of Arguments (not exceeding 2 pages)*
 - *Arguments Advanced (not exceeding 25 pages)*
 - *Prayer (not exceeding 1 page)*
 - *Appendix (Optional)*
 - *Exhibits (Optional)*
- h) *The Memorandum of Written Submissions shall not be less than 25 pages and more than 45 pages, including the cover page.*
- i) *The memorials shall be bound with blue sheet for Petitioners and red sheet for the Respondent.*

FORMATTING GUIDELINES:

a) For main text:
Font: Times New Roman
Font size: 12
Line spacing: 1.5
Alignment: Justified

b) For foot notes:
Font: Times New Roman
Font size: 10
Line spacing: single
Alignment: Justified

c) For cover page:
Font: Times New Roman
Font size: 16

EVALUATION OF WRITTEN SUBMISSIONS

The Memorials submitted by the teams will be evaluated by a team of experts. The Memorial Scores of the teams shall be taken into consideration along with oral marks in both Preliminary rounds of the Competition.

In case of a tie between two teams in any of the rounds, memorial scores will be taken into consideration to break the tie accordingly.

PARAMETERS FOR MARKING THE MEMORANDUM OF WRITTEN SUBMISSIONS SHALL BE:

Sl. No.	Parameters	Max. Marks
1	<i>Logical progression of ideas</i>	20
2	<i>Originality in analysis and arguments</i>	20
3	<i>Clear, concise and unambiguous writing style</i>	20
4	<i>Integration of facts into legal arguments</i>	20
5	<i>Effective use of Authority and Proper use of citations</i>	20
Total		100

RESEARCHER'S TEST

- *The designated researcher would only be allowed to take the test.*
- *The test will contain 30 questions which carry 02 marks each.*
- *The test will be conducted in B.M.S. College of Law, Bengaluru.*
- *The test would be Multiple Choice questions with a time limit of 30 minutes.*
- *The marks obtained by the researcher will be used as a metric to determine the award of 'Best Researcher'.*
- *In case of a tie, the participant who has answer the most number of starred questions will have benefit over others.*
- *The Researcher test will be conducted on 04 August, 2023 and shall be based on applicable laws, precedents, facts and current affairs relating to the Moot Proposition.*

STRUCTURE OF ORAL ROUNDS

1. Preliminary Round:

*There shall be two preliminary round and the participating team shall be allowed to argue on behalf of **both sides**. The side would be determined by the way of 'DRAW OF LOTS'.*

*Each team will get **20 minutes** to present their oral arguments and this time includes rebuttal and sur-rebuttal (if allowed by the judges). The division of time between the speakers is at the discretion of the team members, subject to the maximum of ten minutes for any one speaker and division of time must be communicated to the Court-clerk in prior.*

- Any extension of the time beyond the specified period is subject to the discretion of the Bench.*
- No Orator of a Team shall speak for more than 10 minutes, including the time reserved for rebuttals.*
- No team shall reserve more than 2 minutes for Rebuttals.*
- No Researcher of any team will be permitted to speak but would be allowed to communicate with his/her team members in a discreet manner.*

Top **eight teams** on their cumulative marks scored in oral arguments as well as in the written submission, shall qualify for the Quarter-Final Rounds. In case of a tie, the teams shall advance to the next round on the basis of highest memorial score in aggregate. If the tie is still not broken, then the highest speaker score will determine which team advances to the Quarter-finals.

2. Quarter Finals

The qualifying teams shall argue on behalf of **one side** in the Quarter Finals and the side to be represented by the team shall be determined by way of 'DRAW OF LOTS'.

Each team shall get **20 minutes** to present their oral arguments. The time includes rebuttal and sur-rebuttal (if allowed by the judges). The division of time between the speakers is at the discretion of the team members, subject to the maximum of ten minutes for any one speaker and division of time must be communicated to the Court-clerk in prior.

- a) Any extension of the time beyond the specified period is subject to the discretion of the Bench.
- b) No Orator of a Team shall speak for more than 10 minutes, including the time reserved for rebuttals.
- c) No team shall reserve more than 2 minutes for Rebuttals.
- d) No Researcher of any team will be permitted to speak but would be allowed to communicate with his/her team members in a discreet manner.

Top four teams on their cumulative marks scored in oral arguments of the Quarter-final round shall advance to the semi-finals.

3. Semi-Finals

There shall be **ONE** round of semi-final and the qualifying teams shall argue on behalf of **one side**. The side to be represented by the team shall be determined by way of 'DRAW OF LOTS'.

Each team shall get 20 minutes to present their oral arguments. The time includes rebuttal and sur-rebuttal (if allowed by the judges). The division of time between the speakers is at the discretion of the team members, subject to the maximum of ten minutes for any one speaker and division of time must be communicated to the Court-clerk in prior.

- a) Any extension of the time beyond the specified period is subject to the discretion of the Bench.
- b) No Orator of a Team shall speak for more than 10 minutes, including the time reserved for rebuttals.
- c) No team shall reserve more than 2 minutes for Rebuttals.
- d) No Researcher of any team will be permitted to speak but would be allowed to communicate with his/her team members in a discreet manner.

On the basis of "**Knockout Round**" two teams shall advance to the final rounds of the Competition

4. Final Round

The qualifying teams shall argue on **behalf of either of the sides** in the Finals. The side to be represented by the team shall be determined by way of 'DRAW OF LOTS':

Each team shall get **30 minutes** to present their oral arguments. The time includes rebuttal and sur-rebuttal. The division of time between the speakers is at the discretion of the team members, subject to the maximum of ten minutes for any one speaker and division of time must be communicated to the Court-clerk in prior.

- a) Any extension of the time beyond the specified period is subject to the discretion of the Bench
- b) No Orator of a Team shall speak for more than 15 minutes, including the time reserved
- c) No team shall reserve more than 5 minutes for Rebuttals.
- d) No Researcher of any team will be permitted to speak but would be allowed to communicate with his/her team members in a discreet manner.

SCOUTING

Teams will not be allowed to observe the orals of any other teams. Scouting is strictly prohibited. Scouting by any of the team members shall result in disqualification.

EX-PARTE PROCEEDING

At the outset, if a team fails to appear within 5 minutes of the scheduled time (in any of the four rounds) or in case of odd number of teams, then the oral round of the attending party may proceed Ex parte. In case of failure of appearance of teams within stipulated time period, the attending party will be declared winner.

PARAMETERS FOR JUDGING ORALS SHALL BE:

Sl. No.	Marking Criteria	Max. Marks
1	Knowledge of Law and Facts	10
2	Appreciation and Application of Facts	10
3	Interpretation of Facts and Law	10
4	Use of Authorities	10
5	Response to Questions	10
6	Organization of Arguments	10
7	Clarity of Thought and Expression	10
8	Argumentative Skills and Creativity	10
9	Reference to Written Submissions in the course of Oral Pleadings	10
10	Court Mannerisms	10
Total		100

ACCOMMODATION, FOOD AND TRANSPORT

- Accommodation shall be provided only to the outstation teams on the days of the competition only i.e. 04 & 05 August, 2023. It shall be extended to the members of the team (maximum three) only. Team/s shall be solely responsible for any/all damages caused by them during their stay.
- Food shall be provided to all the teams on days of the competition.
- Transportation between the accommodation and the college for the participating teams shall be provided. All teams shall send their travel plan on or before 10 July, 2023.

CODE OF CONDUCT

All the participants must behave in a dignified manner and not cause any inconvenience to the organizers. Deference to the Judges of the moot court competition must be maintained inside the Court Hall. Participants will be immediately disqualified from the competition if found misbehaving, or causing nuisance, or making abusive statements, showing disrespect towards judges, co-participants or members of the host institution.

QUERIES REGARDING THE MOOT PROPOSITION

All queries regarding moot proposition, rules and regulations, shall be mailed to mcs@bmscl.ac.in and the same will be cleared by the organizers. Any queries after 25 June, 2023 with regard to moot proposition will not be entertained, except at the sole discretion of the organizers.

MISCELLANEOUS

The Organising Committee (OC) reserves the right to amend, modify, change, or repeal any of the Rules of the Competition. The OC shall communicate any changes made in the Rules of the Competition to the teams.

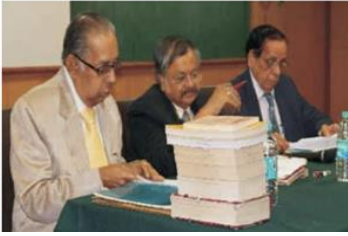
b) The OC reserves the right to take decisions on any matter not mentioned in the Rules of the Competition. Any such decision taken by the OC shall be final and binding.

c) The OC reserves the right to interpret any of the Rules of the Competition. Such interpretation shall be final and binding.

d) If any member of a team is notified or informed of any detail or information concerning the Competition, it shall be deemed as if the said team as a whole has been duly notified or informed.

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1st Moot Court Competition
21-23 March, 2014



2nd Moot Court Competition
10-12 March, 2016



3rd Moot Court Competition
26-28 Oct, 2017



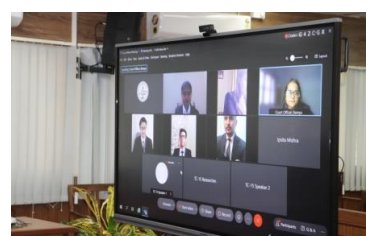
4th Moot Court Competition
28-30 March, 2019



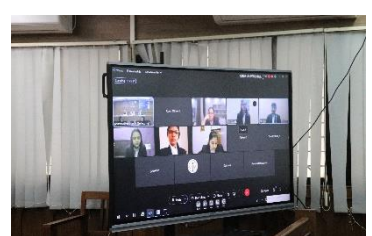
5th Moot Court Competition
25-28 June, 2020



6th Moot Court Competition
08-11 July, 2021



7th Moot Court Competition
20-23 July, 2022





ALL COMMUNICATIONS MUST BE ADDRESSED TO
THE MOOT COURT SOCIETY
B.M.S. COLLEGE OF LAW
(B. M. SREENIVASIAH MEMORIAL
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